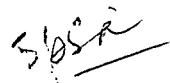


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O.A. No. 368/09

11.5.2012

Sri S.P. Singh, learned counsel for the respondents submits that neither the applicant nor his counsel has cared to file RA since 2009 onwards. Even today, nobody is present on behalf of the applicant, nor the applicant himself is present. It appears that the applicant has lost interest in pursuing this case. O.A. is, therefore, dismissed in default and for non prosecution.



(S.P. Singh)
M(A)

Girish/-

or
copy of order
dated 11-5-12
for
14-5-12